

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ) : (a) and (b). As per available information the institution of cases in the Supreme Court during the last 3 years was as follows :

Year	Admission Matters	Regular Matters
1993	18,778	2,870
1994	29,271	12,775
1995 (up to 1.12.1995)	33,892	15,338

(c) and (d). The present strength of the Supreme Court is 26 Judges, including the Chief Justice of India. There is no proposal at present to increase the sanctioned strength of Judges in the Supreme Court. As regard High Courts, the Judges strength is increased taking into account the number of cases instituted and pending and availability of infrastructural facilities. The Government has decided to create 62 posts of permanent/additional Judges over and above the sanctioned strength of 550 permanent/additional Judges.

Post of Console Superintendents

690 SHRI JANARDAN MISHRA : Will the PRIME MINISTER be pleased to state :

(a) since how long the posts of Console Superintendents are lying vacant in Northern Railway; and

(b) the reasons therefor and the action taken to fill them up?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) and (b). Information is being collected and will be laid on the Table of the Sabha.

Gauge Conversion

691. SHRI GIRDHARI LAL BHARGAVA : Will the PRIME MINISTER be pleased to state :

(a) the time by which Agra-Bandikui railway line is likely to be converted into Broad-Gauge railway line; and

(b) the time by which trains from Jaipur to Madras, Haridwar, Rishikesh are likely to be started?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) By March, 1997.

(b) At present there is no proposal to introduce trains from Jaipur to Madras, Haridwar, Rishikesh due to operational and resource constraints.

[English]

Committee for Sports

692. SHRI PRAKASH V. PATIL : Will the PRIME MINISTER be pleased to state :

(a) whether the Government have taken any decision to constitute a committee for maintaining discipline among the sportsmen; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK) : (a) No. Sir.

(b) Does not arise.

Season Ticket Holders

693. SMT. SUSEELA GOPALAN : Will the PRIME MINISTER be pleased to state :

(a) whether Season Ticket holders and other short distance passengers are allowed to travel in Sleeper Class during day time especially in the morning and evening peak hours except in the Southern Railway;

(b) if so, whether this facility is proposed to be extended on the Southern Railway also especially in Kerala; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) Keeping in view the requirement of short distance passengers and daily passengers travelling during daytime. Ministry of Railways have empowered General Managers of Zonal